

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.230/TD/2021

Subject : Application under section 15(1) of the Electricity Act, 2003 read with regulations 6(1) CERC (Procedure, Terms and Conditions for grant of Category V License for Inter-State trading of Electricity in all the States and Union Territories of India for grant of Trading License and other related matters) Regulations, 2020 amended time to time

Date of Hearing : 2.12.2021

Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Instant Ventures Private Limited (IVPL)

Parties Present : Shri Ravi Sharma, Advocate, IVPL
Shri Ganesh Venkat, IVPL

Record of Proceedings

Case was called out for virtual hearing.

2 The learned counsel of the petitioner submitted that the present Petition has been filed for grant of Category 'V' inter-State trading licence in electricity for whole of India. The learned counsel of the Petitioner further submitted that the requirements as prescribed in the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Trading Licence and other related matters) Regulations, 2020 ('Trading Licence Regulations') have been fulfilled.

3 The Commission observed that as per Audited Special Balance Sheet as on 30.9.2021, the petitioner company may not be fulfilling the net worth requirement as prescribed in the Trading Licence Regulations. In response, the learned counsel for the Petitioner sought time to take instructions in this regard.

4. After hearing the learned counsel for the Applicant, Commission reserved order in the matter.

By order of the Commission
Sd/-
(T.D.Pant)
Joint Chief (Law)